

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 3691 -JK (LD) of 2021

DATED:- 06 - 07 - 2021

Sanction is hereby accorded to the appointment of Mr. Ashish Gupta Additional Secretary to Government, Department of Law, Justice and Parliamentary Affairs as Officer In charge Litigation(OIC) in case titled Union Territory Of Jammu And Kashmir & Ors V/s Latif Hussain Khan & Ors. in SLP (against order dated 26.02.2021 in SWP No. 877 Of 2019 passed by Hon'ble High Court at Srinagar) before the Hon'ble Supreme Court of India at New Delhi.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

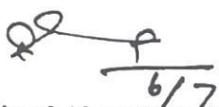
Sd/-
(Achal Sethi)
Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 06 - 07 - 2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, J&K High Court, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
6. Director Litigation, Srinagar/ Jammu.
7. Law Officer concerned
8. Officer In Charge Litigation(OIC).
9. Private Secretary to Chief Secretary for information of Chief Secretary.
10. Private Secretary to Secretary Law.
11. Incharge Website.
12. Government Order file.
13. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government